

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 23728 OF 2015

WITH
PRAYER FOR INTERIM RELIEF

M/s. Greater Nodia Industrial Development Authority

.....Petitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, Nodia

....Respondents

OFFICE REPORT

The matter was listed before Hon'ble Court on 29th September, 2015 when the Hon'ble Court was pleased to pass the following order:-

“Notice.

There shall be interim stay of the impugned judgment and order passed by the High Court of Allahabad in CEA No. 54/2015, dated 30.03.2015.”

Accordingly, show cause notice returnable on 14th December, 2015 was issued to sole respondent on 16th November, 2015 through registered A.D. Post. Neither A.D. Card nor unserved cover containing the show cause notice has been received back from the said respondent so far.

It is submitted that a Copy of the Show Cause Notice was also sent to Mr. B.K. Prasad, Advocate (Standing Counsel for the Union of India) but he has not filed Vakaatnama/Appearance so far.

The Office Report is listed before the Ld. Registrar's Court for orderst

Dated this the 10th Day of December, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Ms. Pragya Baghel, Advocate
A-207, Defence Colony,
New Delhi
2. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR